

to (d) There is no proposal for rationalisation of the General Provident Fund, (Central Services) Rules under consideration of the Government. However, a study on General Provident Fund (Central Services) has been undertaken and field work for the study has been completed. Preparation of the study report is at present in progress. The issue of orders is subject to the acceptance of the recommendations that may be made in the study.

[*Translation*]

Use of Tallow in Soaps

3279. SHRI LAKHMI NARAIN
MANI TRIPATHI
(SHRI RAJVEER SINGH) :

Will the PRIME MINISTER be pleased to state :

(a) whether toilet soap manufacturers are using tallow for manufacturing soap ;

(b) the details of these manufacturers and their brands in which they are using tallow ;

(c) the names of animals whose tallow is being used ; and

(d) whether the Government have permitted the use of tallow in soap manufacturing ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND MINISTRY OF WATER RESOURCES (SHRIMATI KRISHNA SAHI) : (a) As per available information, tallow is not being used in manufacturing soaps.

(b) to (d) Do not arise.

[*English*]

Land Consolidation

3280. SHRI SYED SHAHABUDDIN : Will the PRIME MINISTER be pleased to state :

(a) total number of villages and the area of land proposed for progressive consolidation, State-wise ;

(b) the area consolidated, State-wise, upto March 31, 1993;

(c) the progress of consolidation in terms of villages ;

(d) whether consolidation is in progress in all the States/Union Territories; and

(e) the time by which the consolidation work is likely to be completed ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI RAMESHWAR THAKUR) : (a) to (e) The information is being collected from concerned States/ Union Territories and will be laid on the Table of the House

[*Translation*]

Irregularities committed by D.D.A.

3281. SHRI RAM VILAS PASWAN : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether the Report of Central Vigilance Commission pertaining to corruption of Rs. 45 crores in D.D.A. has been received by the Government and if so, when ;

(b) whether the Government have taken any concrete action thereon so far; and

(c) if not, the reasons for the delay ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON) :

(a) No, Sir. However the report of the Central Vigilance Commission pertaining to corruption of Rs. 45 crores in DDA was received by Delhi Development Authority in October, 1992/February, 1993.

(b) and (c) The DDA has reported that the cases of 9 works, out of 16 works reported by Central Vigilance Commission, have been processed so far and explanation memos issued to 64 officials associated with these 9 works. The Government is also contemplating administrative action in respect of officers falling under the disciplinary jurisdiction of the Government in consultation with the Authority.

[*English*].

Revival of Small Scale Industries in U.P.

3282. SHRI SANTOSH KUMAR GANGWAR : Will the PRIME MINISTER be pleased to state :

(a) the number of small scale units of Uttar Pradesh revived during 1992-93; and

(b) the financial assistance given to these units during 1992-93 ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRI M. ARUNACHALAM) : (a) and (b) The number of sick small scale units put under nursing programme as on 31-3-1992 (the latest period for which data is available) stood at 239; with outstanding amount of Rs. 33.20 crores.

Under Refinance Scheme for Rehabilitation (RSR) of sick SSI units operated by SIDBI, 12 units in SSI Sector in Uttar Pradesh were sanctioned refinance assistance amounting to Rs. 103.9 lakhs during 1992-93.

REVIEW OF MUNICIPAL LAWS

3283. (SHRI ANAND RATNA MAURYA) : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether the Government have asked the State Governments to review the Municipal Laws :

(b) if so, the directives issued in this regard ; and

(c) the time by which municipal laws are likely to be reviewed ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON) : (a) to (c) The Constitution (74th Amendment) Act, 1992 relating to Municipalities provides for a period of one year from the date of its commencement within which the existing Municipal Laws are required to be amended/changed so as to bring them in conformity with the provisions of the said Act. The Government of India has notified 1st June, 1993 as the date from which the Constitution (74th Amendment), Act shall come into force. In order that the provisions of the said Constitution (Amendment), Act are implemented within the period of one year, Government of India has requested all the State Governments to undertake necessary legislative exercise in the matter on urgent basis.

Solar Cookers

3284. SHRI BOLLA BULLI RAMAIAH
DR. D. VENKATESWARA RAO
SHRI ANANDI CHARAN DAS

Will the PRIME MINISTER be pleased to state :

(a) the number of States received solar cookers and not utilised ;

(b) the steps taken by the Government to tap solar energy in a large scale for cooking purposes and popularise solar cookers ; and

(c) the response of the Government of Orissa in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR) : (a) and (b) The programme for promotion of solar cookers is implemented through the State Nodal agencies by allotting yearly targets to the States and a subsidy amount of Rs. 150 together with service charge of Rs. 15 per cooker is released to them during the year. According to reports received from different States, 2,88,028 solar cookers have been sold till 31-3-1993. Against a target of 40,000 for 1992-93, the actual number of solar cookers sold is reported to be 51,877. The programme is also being publicized with the help of newspapers and television.

(c) Government of Orissa has sold 987 solar cookers in the State till 31-3-1993. During 1993-94, 96 solar cookers have been sold against a target of 200. The State agency has expressed interest in fixing a higher target.

HOUSING PROJECT OF KARNATAKA

3285. SHRI RAMCHANDRA VEERAPPA : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether the Government of Karnataka has submitted a project for reconstruction of more than 56,000 houses/dwelling units damaged in last year's flash floods ;

(b) if so, the action taken thereon ;

(c) whether the Government of Karnataka has also submitted a report on